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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH.

J A I P U R.

O.A. No. 580/92

Date of decision: 17.8.94

GHANSHYAM VERMA

: Applicant.

VERSUS

UNION OF INDIA & ORS

: Respondents.

Mr. J.K. Kaushik

: Counsel for the applicant.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the applicant.

2. Applicant has prayed that the impugned order dated 12.11.87 (Annexure A-1), order dated 23.8.89 (Annexure A-2) imposing penalty of reduction to two stages below in time scale with future effect issued by Respondent no. 4, order dated 7.12.89 (Annexure A-3) issued by Respondent no. 3, reducing the punishment to one stage below in time scale with future effect and order dated 18.5.90 (Annexure A-4) issued by Respondent no. 2 modifying the penalty to that of reduction by one stage below in time scale for one year without future effect, may be declared illegal and the same may be quashed.

3. We have gone through the records. The learned counsel for the applicant submitted that it is a case of no evidence.

3. We do not find merit in this case and the same is dismissed, with no order as to costs.

(O.P. SHARMA)
Administrative Member

D.L. MEHTA)
Vice-Chairman